

(11)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 90/95.

Date of Order: 25-1-95.

Between:

G.Nagaiah.

.. Applicant.

and

1. The Sub Divisional Inspector (Postal)  
Dhone Sub Division, Dhone-222 Kurnool Dist.
2. The Superintendent of Post Offices, Kurnool.

~~xxxxxxxxxxxxxxxxxxxxxxxxxxxx~~

.. Respondents.

For the Applicant: Mr.D.Panduranga Reddy, Advocate.

For the Respondents: Mr. N.V.Raghava Reddy, Addl.CGSC.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN  
THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMN)

The Tribunal made the following Order:-

The learned counsel for the applicant submitted  
that the applicant instructed him not to press this OA.

Accordingly it is dismissed at the admission  
stage itself -----

*Amber*  
31-1-95  
Deputy Registrar(J)CC

To

1. The Sub Divisional Inspector(Postal)  
Dhone Sub Division, Dhone-222 Kurnool Dist.
2. The Superintendent of Post Offices, Kurnool.
3. One copy to Mr. D.Panduranga Reddy, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC.CAT.Hyd.
5. One spare copy.

pvm

*Amber*  
30/1/95

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CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMIN)

DATED: 25-1-1995

ORDER/JUDGEMENT:

M.A./R.A/C.A.No.

in

O.A.No. 90/95.

T.A.No.

(w.p.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

No order as to costs.

